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Central Administrative Tribunal  
Principal Bench, New Delhi.

OA-577/2003

New Delhi this the 31st day of March, 2003.

Hon'ble Dr. A. Vedavalli, Member(J)

Dr. A.K. Malik,  
28, Godavari Apartment,  
Alaknanda, New Delhi-19. .... Applicant

(through Sh. Yogesh Sharma, Advocate)

Versus

1. Union of India through  
the Secretary,  
Ministry of Health and Family Welfare,  
Govt. of India, Nirman Bhawan,  
New Delhi.
2. The Chief Pay & Accounts Officer,  
Ministry of Health & Family Welfare,  
Nirman Bhawan, New Delhi.
3. The Medical Superintendent,  
Safdarjung, Hospital,  
New Delhi. .... Respondents

ORDER (ORAL)

Hon'ble Dr. A. Vedavalli, Member(J)

Heard.

2. The applicant Dr. A.K. Malik retired from government service on 28.2.2002. His retiral benefits were released by the respondents in the months of July and August, 2002. However, when the matter came up for admission today, learned counsel for the applicant submitted that the applicant is aggrieved by the non-payment of interest on delayed payment of his retiral dues and hence has filed this OA.

3. On a query from the Bench, learned counsel for

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the applicant stated that the applicant has not given any representation regarding his grievance to the respondents till now and prays that the OA may be disposed of at the admission stage itself with direction to the respondents to treat the OA itself as a representation by the applicant and dispose of the same within a particular time frame to be fixed by the Court.

4. On a consideration of the matter and in the interest of justice, OA is disposed of at the admission stage itself with the following directions:-

- (i) Respondents shall treat the present OA itself as a representation submitted by the applicant regarding his grievance and examine the same on its merits in the light of the relevant rules, instructions and judicial pronouncements on the subject and dispose of the same with a detailed and speaking order in accordance with law under intimation to the applicant within three months from the date of receipt of a copy of this order.
- (ii) In case any grievance survives further thereafter the applicant is granted liberty to approach the Tribunal again in appropriate fresh original proceedings, if so advised, in accordance with law.

5. OA is disposed of as above.

6. Registry is directed to send a copy of the OA alongwith a copy of this order to the respondents.

  
(Dr. A. Vedavalli)  
Member(J)